

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

CP/83(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **SANTOSH DEVI AGARWAL VS THE CHIKHAL
MARKET COMPANY LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

Adv. Shyam Kapadia a/w Adv. Chirag Sarwasi a/w Adv. Sneha a/w Adv. Twinkle K.
for the Petitioners present. Adv. Ashish Pyasi a/w Adv. Jinal Sethia a/w Adv. Aditya
Krishnan a/w Adv. Anjali Shahi for the Respondent No.4 present.

Ld. Counsel for the Respondent makes a statement on instruction that the Respondent
shall not alienate, transfer or dispose of, in any manner, the assets of the Corporate
Debtor till the next date of hearing.

Ld. Counsel for the Respondent is directed to file the Reply well before the next date of
hearing. List this matter on Board on **26.07.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**